

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1004

ANSWERED ON:01.03.2011

DEVELOPMENT OF UNAUTHORISED COLONIES

Bali Ram Dr. ;Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar;Sharma Dr. Arvind Kumar;Singh Shri Uma Shanaker

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has taken a decision recently to regularise a number of unauthorised colonies and to set up a separate cell to fix the development charges for the said colonies;
- (b) if so, the details thereof, alongwith the details and names of unauthorised and regularised colonies in Delhi;
- (c) the funds allocated and released for the development of the said colonies;
- (d) whether construction activities, sale and purchase of houses/plots in those colonies have been allowed;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken by the Government for developing and providing basic facilities and amenities in those colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The Government of National Capital Territory of Delhi (GNCTD) is coordinating the process of regularisation as per the Regulations notified on 24.03.2008 and 16.6.2008. The GNCTD has further informed that it has approved the Development Charge at the rate of Rs. 200/- per sq. m. to be recovered from the unauthorised colonies.

(b): A list of colonies applied for regularization is at Annexure. In view of various issues involved, no formal orders of regularization of colonies pursuant to the Revised Guidelines of 2008 have been issued.

(c): The GNCTD is providing basic civic amenities in many unauthorised colonies who had applied for regularization and fulfills the criteria as per the Regulations dated 24.03.2008. During the year 2010-11, an amount of Rs.749.00 crore has been allocated and about Rs.280.25 crore has already been released to Municipal Corporation of Delhi (MCD), Delhi Jal Board, Irrigation & Flood Control Department (I&FC) of GNCTD and Delhi State Industrial and Infrastructure Development Corporation (DSIIDC) for providing basic amenities in these colonies.

(d) & (e): The GNCTD has reported that no sale or purchase has been allowed in respect of properties located in unauthorised colonies considered for regularization. To determine which Specific pieces of land are eligible for regularisation or exclusion, the boundaries of the unauthorized colonies have to be fixed. Therefore, restrictions have been placed on transactions by the GNCTD.

(f): GNCTD has also reported that development work of construction of roads and drains are already being carried out in 1033 unauthorized colonies by DSIIIDC, I&FC and MCD. Delhi Jal Board has already laid water pipe line in 726 unauthorized colonies and sewer lines have already been laid in 98 unauthorized colonies. Distribution Companies have provided street lights in 1250 unauthorized colonies.